

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26965/2012

(Arising out of impugned final judgment and order dated 07/02/2012
in SA No. 356/1981 passed by the High Court Of U.P At Lucknow)

SANTA LAL (D) TR.LRS. & ANR.

Petitioner(s)

VERSUS

M/S FIRM REKH CHANDRA GANPAT RAI FIRM & ORS

Respondent(s)

(with prayer for interim relief and office report)

Date : 07/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Subramonium Prasad ,Adv.
Mr. Rajat Khattri, Adv.
Mr. Vivek Kisor, Adv.

For Respondent(s)

Mr. Rameshwar Prasad Goyal ,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

Appeal to be listed for final hearing within one

year from today.

Signature Not Verified

Interim order to continue in the meanwhile.

Digitally signed by
Rajesh Dham
Date: 2014.07.08
17:09:45 IST
Reason:

(RAJESH DHAM)
COURT MASTER

(RENU DIWAN)
COURT MASTER